NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

4. IA 3124(MB)2024
IN
C.P. (IB)/592(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.06.2024**

Name of the Party: Amit Infra-Logic (India) Private Limited
Vs
Radius & Deserve Builders LLP

Section 9, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

IA 3124(MB)2024

1. No representation on the part of the Applicant. Adv. Amir Arsiwala for the Resolution Professional/ Respondent present through physical mode.
2. Ld. Counsel for the Respondent seeks some time for filing reply. At the request of Counsel, two weeks' time is granted for filing reply after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
3. Post this matter on **22.07.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/